

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

DFR No. 223 of 2011

Dated 19th May, 2011

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

**Federation of Consumer & Service Organisation,
Tiruchirapalli (Tamil Nady)**

Counsel for the Applicant (s) : Mr. S. Nanda Kumar & Ms. Seema Singh

Mr. S. Vallinayagam (Amicus Curiae)

ORDER

We have heard Mr. Vallinayagam, the learned Amicus Curiae.

It is noticed from the report submitted already that the matter has been settled and the party concerned has withdrawn the writ petition after making payment to the Electricity Board.

Today the learned counsel Ms. Seema Singh representing Mr. S. Nanda Kumar seeks some time to make submissions on behalf of the Federation.

Post the matter on **24.05.2011.**

**(V. J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

TS/KS